

ITEM NO.14 Court 5 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SMW(C) No.6/2021

IN RE : CHILDREN IN STREET SITUATIONS

WITH

SMW(C) No.4/2020 (PIL-W)

IN RE : CHILDREN IN NEED OF CARE AND PROTECTION DUE TO LOSS OF PARENTS DURING COVID 19.

(Mr. Gaurav Agrawal, Advocate (A. C). Regarding Status Reports of States of Jharkhand, Karnataka, Kerala and West Bengal is listed.

IA No. 64373/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 106490/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 74294/2020 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 86654/2021 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 66078/2021 - CLARIFICATION/DIRECTION

IA No. 75234/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 13962/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 155677/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 74593/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 9708/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 56612/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 66729/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 105604/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 148051/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 9678/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 66079/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 105407/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 139251/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 8020/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 29795/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 103990/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 139238/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 74139/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 79258/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 29743/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 66077/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 103479/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 137902/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 76604/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 14581/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 103339/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 137767/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 76104/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 14448/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 65469/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 87334/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 134784/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 61484/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 75739/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 14077/2021 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 65158/2021 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 106492/2021 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 155722/2021 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 59084/2020 - EXEMPTION FROM FILING AFFIDAVIT  
 IA No. 30270/2021 - EXEMPTION FROM FILING O.T.  
 IA No. 74135/2020 - EXEMPTION FROM PAYING COURT FEE  
 IA No. 86651/2021 - INTERVENTION APPLICATION  
 IA No. 74292/2020 - INTERVENTION APPLICATION  
 IA No. 66075/2021 - INTERVENTION APPLICATION  
 IA No. 58712/2020 - INTERVENTION/IMPLEADMENT)

Date : 13-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
 HON'BLE MR. JUSTICE B.R. GAVAI

For the parties: By Courts Motion

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FOR NCPCR

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| H.C. of Chhattisgarh    | Mr. Apoorv Kurup, AOR<br>Ms. Akshata Singh, Adv.<br>Ms. Nidhi Mittal, Adv.<br>Mr. Ojaswa Pathak, Adv  |
| State of W.B.           | Mr. Suhaan Mukerji, Adv.<br>Mr. Raghenth Basant, Adv<br>Mr. Vishaal Prasad, Adv.<br>Mr. Nikhil Parikshith, Adv.<br>Mr. Sayandeep Pahari, Adv.<br>PLR Chambers & Co.                               |
| State of Mizoram        | Mr. Siddhesh Kotwal, Adv<br>Ms. Ana Upadhyay, Adv<br>Ms. Manya Hasija, Adv<br>Ms. Pragya Barsaiyan, Adv<br>Mr. Akash Singh, Adv<br>Mr. Nirnimesh Dube, AOR  |
| State of Haryana        | Ms. Bansuri Swaraj, AAG<br>Dr. Monika Gusain, AOR<br><br>Mr. G.M.Kawoosa, Adv.<br>Ms. Taruna Ardhendhumauli Prasad, Adv.<br><br>Ms. Taruna Ardhendhumauli Prasad, Adv.<br>Mr. Parth Awasthi, Adv. |
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| State of A.P.           | Mr. Mahfooz A. Nazki, AOR<br>Mr. Polanki Gowtham, Adv.<br>Mr. Shaik Mohamad Haneef, Adv.<br>Mr. T. Vijaya Bhaskar Reddy, Adv.<br>Mr. K.V. Girish Chowdary, Adv.                                   |
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| State of Bihar          | Mr. Manish Kumar, AOR   |
| State of H.P.           | Mr. Himanshu Tyagi, AOR   |

|                            |  |
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| HC of Manipur              | Mr. Sharan Thakur, Adv.<br>Mr. Mahesh Thakur, AOR<br>Mr. Siddhartha Thakur, Adv.   |
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| State of Tripura           | Mr. Shuvodeep Roy, AOR<br>Mr. Kabir Shankar Bose, Adv.<br>Mr. Ishaan Borthakur, Adv.   |
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| State of Meghalaya         | Mr. Amit Kumar, AG<br>Mr. Avijit Mani Tripathi, AOR<br>Mr. Kynpham V. Kharlyngdoh, Adv.<br>Mr. Upendra Mishra, Adv.<br>Mr. P.S. Negi, Adv.                       |
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UPON hearing the counsel the Court made the following  
O R D E R

Pursuant to the order passed on 15.11.2021, an affidavit has been filed on behalf of the National Commission for Protection of Child Rights ("NCPCR") bringing to the notice of this Court that the NCPCR conducted meetings with the concerned authorities for implementation of SOP 2.0 in relation to Children in Street Situations ("CiSS").

On 02.12.2021, 03.12.2021 and 06.12.2021, 28 States/Union Territories have participated in the

meetings and have provided information relating to the identification of children in street situations. Data provided by the State Governments/Union Territories in respect of rescue and rehabilitation of CiSS has been placed on record. Looking at the number of CiSS who have been identified, it appears that the process of identification is proceeding at a slow pace. It was brought to the notice of this Court when the matter was heard on 15.11.2021 that "Save the Children" had mapped about 2 lakh CiSS in 10 districts in the states of Uttar Pradesh, Maharashtra, West Bengal and Delhi. There might be many more children in street situations in the remaining parts of the country, who need to be rescued and rehabilitated on priority. Stage I in the Bal Swaraj Portal - CiSS link ("Bal Swaraj - CiSS portal") relates to identification of a child. As stage I is a crucial stage, the State Governments/Union Territories are directed to take immediate action for identifying children in street situations without any delay. The required information shall be uploaded on the Bal Swaraj - CiSS portal of the NCPCR. The concerned authorities in the State Governments/Union Territories need not wait for any further instructions from the NCPCR or directions of this Court for proceeding with collecting relevant information on the social background of the children, identification of the benefits under the Individual Care Plan, enquiries to be conducted by the Child Welfare



Committees under the Juvenile Justice (Care and Protection of Children) Act, 2015 and linking the schemes/benefits with the children, or their families or guardians.

The NCPCR is directed to file a status report within a period of four weeks from today. In the meanwhile, the District Magistrates shall upload the relevant information, not restricted to Stage I, but also the information relating to the other stages. The State Governments/Union Territories shall file a status report about the steps taken for rescuing and rehabilitating the children in street situations within a period of three weeks from today. A copy of the status reports shall be served on the learned Amicus Curiae and the learned counsel appearing for the NCPCR.

List both the matters on 17.01.2022 at the end of the Board.

**(B.Parvathi)**  
Court Master

**(Anand Prakash)**  
Court Master